

**NOTIFICATIONS UNDER CUSTOMS  
ACT AND CENTRAL EXCISE RULES**  
**THE DEPUTY MINISTER IN THE  
MINISTRY OF FINANCE (SHRI  
JANARDHANA POOJARY) : I beg to  
lay on the Table :**

(1) A copy of Notification No. G.S.R. 311 (E) (Hindi and English Versions) published in Gazette of India dated the 1st April, 1983 together with an explanatory memorandum regarding rates of exchanges of on Conversion of Certain foreign currencies into Indian currency of vice-versa in supersession of Notification No. G.S.R. 2 (E) dated the 1st January, 1983, under section 159 of the Customs Act, 1962. [Placed in Library See No. LT-6277/83]

(2) A copy of Notification No. G.S.R. 301 (E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1983 together with an explanatory memorandum extending upto 30th June, 1983, the exemption from excise duty to Raw Naptha used in the manufacture of Amdnia granted *vide* Notification No. 2/83-Central Excise dated the 1st January, 1983 issued under the Central Excise Rules, 1944. [Placed in Library See No LT-6278/83]

**COMMITTEE ON PRIVATE  
MEMBERS BILLS AND RESOLU-  
TIONS**

**FIFTY-SIXTH REPORT**

SHRI G. LAKSHMANA (Madras North) : I beg to present the Fifty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

**COMMITTEE ON PUBLIC  
UNDERTAKINGS**

**FIFTY-SEVENTH REPORT**

SHRI MADHUSUDAN VAIRALE (Akoja) : I beg to present the Fifty-seventh Report (Hindi and English

versions) of the Committee on Public Undertakings on Action taken by Government on the recommendations contained in the Forty-second Report of the Committee on Indian Airlines.

**COMMITTEE ON PETITIONS  
TWELFTH REPORT**

SHRI BALKRISHNA RAM-CHANDR WASNIK (Buldhana) : I beg to present the Twelfth Report (Hindi and English versions) of the Committee on Petitions.

Mr. SPEAKER : Now, we go to the next item; Calling Attention.

**श्री राम विलास पासवान :** मेरा प्वाएंट आँफ आर्डर है कि कालिंग अटेंशन का यह मामला शिक्षा मंत्रालय का नहीं है, यह मेडिकल से सम्बन्धित है। पिछली बार जब हमने इस सदन में इस मामले को उठाया था तो शिक्षा मंत्री जी ने कहा था कि मैं क्या करूँ, यह मामला मेडिकल से सम्बन्धित है। आप इसका जब भी मेडिकल से सम्बन्धित मंत्रालय से दिलवाइये।

**अध्यक्ष महोदय :** अगर यह ठीक नहीं है तो सोच लेंगे।

**(व्यवधान)**

**अध्यक्ष महोदय :** कहते हैं कि यह कालिंग अटेंशन मिनिस्ट्री आफ एजूकेशन के अन्तर्गत आता है।

SHRI HARIKESH BAHADUR (Gorakhpur) : Government has collective responsibility.

Mr. SPEAKER : Let us see what he says.

**श्री राम विलास पासवान :** आप इसके लिए दोनों को बुलाइये। पिछली बार जब डिस्क्षण हुआ था तो यह बात आयी थी।